

Funds released to the State of Bihar

(Rs. in crore)

Year	SRE	MPF
2008-09	5.21	41.57
2009-10	2.77	59.34
2010-11	29.41	63.67

Settlement of refugees in Jammu

1127. PROF. SAIF-UD-DIN SOZ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that refugees from Pakistan from 1947 to 1965 living in the Jammu province are yet to be settled; and

(b) if so, by when they will be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No proposal has been received from the government of Jammu and Kashmir for rehabilitation of refugees from Pakistan. However, in order to mitigate the hardships of families, who had migrated from Pak occupied Kashmir (PoK) to Jammu and Kashmir in the wake of the Pakistani aggression in Jammu and Kashmir in 1947, rehabilitation assistance had been sanctioned from time to time. Since the entire assistance released so far to Government of Jammu and Kashmir has not been fully utilized, the State Government has been advised to utilize the assistance expeditiously.

Terms of recently signed Darjeeling Accord

1128. SHRI TARINI KANTA ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the terms of recently signed Darjeeling Accord; and

(b) whether Government is aware that other divisive forces in North Bengal have become active to divide West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The terms of the Agreement signed between Government of India, Government of West Bengal and Gorkha Janmukti Morcha on 18.7.2011 are as under:—

1. An autonomous body titled Gorkhaland Territorial Administration (GTA) will be constituted in place of Darjeeling Hill Gorkha Council by way of direct election.

2. There shall be a GTA Sabha for the GTA which shall consist of 45 elected members and 5 members to be nominated by the Governor to give representation to members of SC, ST, women and minority communities. The terms of GTA shall be 5 years.
3. The power to frame rules/regulations under the State Acts to control, regulate and administer the departments/offices and subjects transferred will be conferred upon the GTA.
4. The administrative, executive and financial powers in respect of the subjects transferred will be vested in such a way that the new Body may function in an autonomous and effective way.
5. The Government of India will provide financial assistance of Rs. 200 crore per annum for 3 years for projects to develop the socioeconomic infrastructure in GTA over and above the normal plan assistance to the State of West Bengal.
6. The GTA will have the power of creating Group B, C and D posts with the approval of Governor. The recruitment will be done through a Subordinate Service Selection Board to be set up for this purpose.
7. Since the formation of new authority will take some time and since the developmental works in the hills, which have already suffered badly, cannot be allowed to suffer further, there will be a Board of Administrators in DGHC which would be fully empowered to exercise all the powers and functions of the Chief Executive Councilor under the DGHC Act, 1988 and to decide on the much needed developmental works in the hills.
8. The GJM agrees to ensure that peace and normalcy will be maintained in the region.
9. The Government of West Bengal shall repeal the DGHC Act, 1988 alongwith formation of GTA to be constituted by an Act of the legislature.

(b) No, Sir. The Government of West Bengal has not mentioned/written to the Central Government regarding emergence of any such forces.

Splitting MCD into three Corporations

1129. SHRI RANJITSINH VIJAYSINH MOHITE PATIL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from Government of NCT of Delhi regarding splitting the existing Municipal Corporation of Delhi into three Corporations;

(b) whether the proposal of the Government of NCT has prescribed 50 per cent seats for women; and